NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

C.P. No. 100/241-242/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.10.2018

Name of the Company: Kailashchandra Ramgopal Lohiya
V/s.
Suvas Reality Pvt. Ltd. & Ors

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	DHIREN R. DAVE	PCS	Petitioner	
2.	Arjun R. Sheth led by Shri Saurabh Soparkar	Adv. & Solicitor Sr. Adv.	R2 R5-13	

ORDER

PCS Mr. Dhiren R Dave is present for the Petitioner. Sr. Advocate Mr. Saurabh Soparkar with Advocate & Solicitor Mr. Arjun Sheth is present for the R-2, R-5-13.

The instant application is filed with a prayer for granting of interim relief in the form of status quo with regard to the immovable assets/land owned of the company at this stage.

On receipt of the notice the respondent no. 2 and 5-13 appeared and filed their limited reply in respect of granting of interim relief, if any.

It is alleged by the petitioner that the respondent no. 3 and 4 are illegally inducted in the board without following the due process of law. Under such situation the petitioner become the minority and in that event respondent being in majority may take any vital decision in the form of disposing of immovable asset of the company and/or other decisions which may hamper the petitioner's right in the company. As such, at this stage he is pressing for some interim measure in respect of the immovable assets of the company.

Heard both side at length and seen the petition, documents annexed therein as well as the limited reply filed by the Respondent no. 2 and 5-13, who has vehemently objected for granting of any interim measure in the form of status quo as certain fraud is played by the petitioner in transfer/allotting of the share in his own name without the knowledge of the respondent.

Under such circumstances, I find it appropriate to pass an order directing the respondent to inform petitioner before taking any vital decision, and/or, if the respondents are holding any meeting, either board meeting or EOGM, the petitioner be informed in writing as per the statutory provision of the Companies Act.

Further the petitioner is directed to issue notice to the R-3 and R-4 and till the reply of R-3 and R-4 are received the respondent are directed to maintain status quo in respect of the immovable property of company.

List the matter on 26.11.2018

MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 15th day of October, 2018